

1	2	3	4
Canara Bank	Baddi	Solan	Himachal Pradesh
Bank of India	Mandi	Kullu	Himachal Pradesh
Punjab National Bank	Daulatpur	Una	Himachal Pradesh
Punjab National bank	Sanuli	Una	Himachal Pradesh
Punjab and Sind Bank	Manali	Kulu	Himachal Pradesh
Canara Bank	Sujanpur-Tihra	Hamirpur	Himachal Pradesh
Vijaya Bank	Puri-M.K. Chowk	Baikampadi	Karnataka
Canara Bank	Moddapadavu	D. Kannada	Karnataka
Canara Bank	Peenya II Stage	Bangalore	Karnataka
Union Bank of India	Kottayam	Quilon	Kerala
Canara Bank	Nallasopara	Thane	Maharashtra
Bank of Maharashtra	Vadgaon	Pune	Maharashtra
Bank of Maharashtra	Vadgaon (Budruk)	Pune	Maharashtra
Dena Bank	Behrampore	Behrampore	Orissa
Union Bank of India	Boparai	Jullundhar	Punjab
Punjab and Sind Bank	Padhiana	Jalandhar	Punjab
Punjab National Bank	Kutta Kheri	Patiala	Punjab
Oriental Bank of Commerce	Lalroo	Patiala	Punjab
Oriental Bank of Commerce	Tibi	Sriganga	Rajasthan
Oriental Bank of Commerce	Mirjawali Gaon	Sriganga	Rajasthan
State Bank of Bikaner & Jaipur	Tapookda	Alwar	Rajasthan
Union Bank of India	Madhavaram	Chengai A.	Tamil Nadu
Union Bank of India	Dharni	Ghazipur	Uttar Pradesh.

Industrial Finance Corporation of India

1259. SHRI BASU DEB ACHARIA : Will the Minister of FINANCE be pleased to state :

(a) the names of those sick companies referred by Bureau of Industrial and Financial Reconstruction to Industrial Finance Corporation of India to carry out revival plan during the last three years; year-wise;

(b) the names of those companies for which Industrial Finance Corporation of India has prepared viability report;

(c) the decision taken in regard to remaining companies; and

(d) the steps taken by the Government to revive those companies on the basis of viability report?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Economic Intelligence Bureau (COEFPOSA)

1260. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that a large

number of persons found guilty under COFEPOSA in the State of Kerala;

(b) if so, the number of persons who are at large; and

(c) the steps being taken by the Government to bring them to book?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) During the years 1994, 1995 and 1996, 72 detention orders under COFEPOSA have been issued in respect of persons in the State of Kerala.

(b) As on 31.12.96, 16 persons against whom detention order have been issued have not been apprehended.

(c) Necessary steps as provided in Section 7 of COFEPOSA Act are being taken to apprehend the persons who are absconding.

Under/Over-Invoicing

1261. SHRIMATI MEIRA KUMAR : Will the Minister of FINANCE be pleased to refer to reply given to Unstarred Question No. 472 on November 22, 1996 regarding under/over-invoicing and state :

(a) whether the information has since been collected;